†[Compensation to Refugees from Chhamb area

141. SHRI SUNDAR SINGH BHAN-DARI : Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABI-LITATION be pleased to state :

(a) whether it is a fact that the rate of 'Cash dole' given to the refugees from Chhamb area remain unchanged;

(b) whether it is a fact that certain benefits like compensation for damage to crops, marriage grants and ration cards and other facilities were withdrawn from they as they did not submit to forced sterilisation; and

(c) if the answer to parts (a) and (b) above be in the affirmative what action Government have taken to give relief to these refugees and whether Government propose to grant cash compensation/assistance to those refugees who do not want to take land resettlement ?]

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) :

(क) जी, हां। .

(ख) जी नहीं, केवल दो से ग्रधिक बच्चों के सम्बन्ध में 'केश डोल' तथा सस्ती दर पर राशन देना वन्द कर दिया गया था । ये ग्रादेश भी 26 फरवरी, 1977 से वापिस ले लिए गए थे ग्रौर विगत में रोकी गई राशि भी उन्हें दे दी गई है।

(ग) जहां तक (क) का सम्बन्ध है सरकार ने मामले पर विचार किया है क्रौर सरकार का यह मत है कि 'कैंश डोल' की वर्तमान दर पर्याप्त है।

भूमि के बदले में मुग्रावजा देने के किसी भी प्रस्ताव पर सरकार विचार नही कर रही है। छम्ब विस्थापित व्यक्तियों के कृषक परिवारों को जम्मू तथा काश्मीर राज्य में बसाने के लिए पर्याप्त भूमि उपलब्ध है। एसे परिवार जिन्हें कृषि में नहीं बमाया जा रहा है इन्हें लघु व्यवसाय या व्यापार में पुनर्वास के लिए वित्तीय सहायता दी जा रही है।

†[THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHA-BILITATION (SHRI SIKANDAR BAKHT) : (a) Yes, Sir.

(b) No, Sir. Only the provision of cash doles and rations at subsidised rates in respect of children in excess of two were withheld. These orders also were withdrawn with effect from 26th February, 1977 and the amount withheld earlier was released.

(c) So far as (a) is concerned, the Government have considered the matter and are of the view that the existing rates of cash doles are adequate.

Government are not considering any proposal for grant of compensation in lieu of land. There is sufficient land available in the State of Jammu & Kashmir for settling the Chhamb displaced persons agriculturist families. Such families as are not being settled in agriculture are being provided financial assistance for resettlement in small trade or business.]

Take over of Janata Junior High School, Puriadang

142. SHRI BEZAWADA PAPIREDDY : Will the Minister of EDUCATION, SO-CIAL WELFARE AND CULTURE be pleased to state :

(a) whether Government have received any representation from the residents of Puriadang in Pauri Garhwal in U.P. for taking over the management of the Janata Junior High School, Puriadang; and

(b) if so, whether Government have taken a decision to take over the management of the school and if so, by when it is likely to be implemented ?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b) Normally, the question of taking over the management of an educational institution is to be considered by the State Government. No proposal as mentioned by the Hon'ble Member would appear to have been received by the Education Ministry.

†[] English translation.